

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.No.2113/91

Dated this the 12th Day of January, 1996.

Hon'ble Shri N.V. Krishnan, Acting Chairman.

Hon'ble Dr. A.Vedavalli, Member(J)

Ishwar

S/o Shri Kalia Ram,  
aged about 37 years,  
working as Compressor Driver with  
G.F.O (Diesel), Diesel Shed,  
Tuglakabad, Northern Railway,  
New Delhi.

R/o 76-B/2, Railway Colony,  
Tuglakabad, New Delhi.

...Applicant

By Advocate: Shri S.S. Tiwari (but not present).

versus

1. Union of India through  
General Manager, Northern  
Railway, Baroda House, New Delhi.

2. Divisional Railway Manager,  
Northern Railway, Pahar Ganj,  
New Delhi.

...Respondents

By Advocate: Shri P.S. Mahendru (but not present).

O R D E R (Oral)

(By Hon'ble Shri N.V. Krishnan)

None for the applicant though called twice.

On the last date, Shri S.S. Tiwari entered appearance  
on behalf of the applicant. He was to file his  
vakalatnama but has not been done. It is brought to  
our notice that MA.3078/95 has been filed by the  
applicant for withdrawal of the OA itself. He sought  
some more time. Hence the case was listed today.  
But none is present.

2. As the applicant has filed MA.3078/95 in which  
he states that he has come to know that the Railway  
Board has since regularised the Railway Quarter in his  
favour w.e.f. 1.8.88, he does not want to pursue the  
case further and wants to withdraw the OA.

(b)

3. In the circumstances, the permission to withdraw the OA is granted.

4. M.A. is allowed. The OA is dismissed as withdrawn.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

N.V. Krishnan

(N.V. Krishnan)  
Acting Chairman

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